

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 17**  
**(IB)-933(PB)/2019**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction .... Petitioner  
Company Ltd.

v.  
CLC Industries Ltd. .... Respondent

**Order U/s. 7 of (IBC) CIRP**

**Order delivered on 23.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Ajay Kumar Jain, Advocate and Mr. Sourit Arora, Advocate  
Adv Sumant Batra , Adv Sarthak bhandari,  
Adv Nidhi Yadav, Adv sagar bansal in IA 5935  
of 2023

For the ERP : Mr. Gaurav Mitra, Adv.; Ms. Honey Satpal,  
Adv.; Ms. Nandini Choudha, Adv.; Mr. Aditya  
Singh, Adv

**ORDER**

**IA-1846/2021, IA-741/2021, IA-5935/2023, IA-6021/2023**

Due to paucity of time, we are unable to take up the matter. At request and by consent, list the matter on **08.07.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

23.04.2024  
Lalit